

**GOVERNMENT OF INDIA**  
**DEPARTMENT OF EMPOWERMENT OF PERSONS WITH DISABILITIES**  
**(Divyangjan)**  
**MINISTRY OF SOCIAL JUSTICE & EMPOWERMENT**

**LOK SABHA**

**UNSTARRED QUESTION NO.1498**  
**TO BE ANSWERED ON 25.07.2017**

**Reservation quota for Differently Abled**

**1498. Shri Rajan Vichare:**

**Will the Minister of SOCIAL JUSTICE AND EMPOWERMENT be pleased to state:**

- (a) whether the Government is contemplating to increase the reservation Quota for Differently Abled people in Government jobs from 3% to 5% ; and
- (b) if so, the details thereof ?

**ANSWER**

**MINISTER OF STATE FOR SOCIAL JUSTICE AND EMPOWERMENT**

**(SHRI KRISHANPAL GURJAR)**

(a) & (b) The Government notified the Rights of Person with Disabilities Act, 2016 (RPwD, Act, 2016) on 28/12/2016 replacing the Persons with Disabilities (Equal Opportunities, Protection of Rights and Full Participation) (PwD) Act, 1995. Under the earlier PwD Act, 1995, there was a provision of 3% reservation in Government jobs for persons with disabilities. The RPwD Act, 2016, which came into force with effect from 19/04/2017, envisages 4% reservation in Government establishment for persons with benchmark disabilities.

The RPwD Act, 2016 under Section 34(1), mandates every appropriate Government to appoint in every Government establishment, not less than four per cent. of the total number of vacancies in the cadre strength in each group of posts meant to be filled with persons with benchmark disabilities of which, one per cent. each shall be reserved for persons with benchmark disabilities under clauses (a), (b) and (c) and one per cent. for persons with benchmark disabilities under clauses (d) and (e), namely:—

- (a) blindness and low vision;
- (b) deaf and hard of hearing;
- (c) locomotor disability including cerebral palsy, leprosy cured, dwarfism, acid attack victims and muscular dystrophy;
- (d) autism, intellectual disability, specific learning disability and mental illness;
- (e) multiple disabilities from amongst persons under clauses (a) to (d) including deaf-blindness in the posts identified for each disabilities.

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